

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.105**

IB-1023/(ND)/2019

**IN THE MATTER OF:**

Mrs. Leelavati Yadav & Ors.  
Vs.  
AMB Infrabuild (P) Ltd & Anr.

...FINANCIAL CREDITOR

... RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 12.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent

: Advocate Mr. R K Gupta & Adv. Ms Swaralipi Deb Roy with Adv Mr. Akash Aggarwal for the CD

**ORDER**

No one is present from the Petitioner side at the time of virtual hearing of the matter. However, the Corporate Debtor is represented by his Counsel. In the interest of justice, let the matter be posted after 3 weeks.

List on 24.8.2021.

— Sd —

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit